

Annexure - 1

List of Secured Financial Creditors belonging to any class of creditors

(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)														
S.No.	Name of Claimant	Details of Claim Received			Details of Claim Admitted					(Amount in Rs)				
		Date of receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting share in CoC	Amount of Contingent Claims	Amount of any Mutual dues, that may be set-off	Amount of Claims under Verification	Amount of Claim Not Admitted	Remark
1	Indian Bank (Pursuant to lending in Corporate Debtor)	01-11-2023	2,96,11,53,130	2,91,71,53,130	Secured qua the project under CIRP	Primary Security- a) Exclusive equitable mortgaged of project land admeasuring 13.05 acres and construction thereon exclusively. b) Exclusive charges on all the movable project assets. c) Assignment of Escrow over project receivables.	Name of Personal Guarantors- a) Sh. Sushil Ansal s/o Late Sh. C.L. Ansal R/o 26, Firozshah Road, New Delhi b) Sh. Pranav Ansal s/o Sh. Sushil Ansal R/o 26, Firozshah Road, New Delhi	No	55.16%	-	-	-	4,40,00,000	Bank has reduced the claim amount thus the reduction has not been admitted
2	Indian Bank (Pursuant to Corporate Guarantee for Ansal Hitech Township Limited)	01-11-2023	98,69,50,343	-	-	-	-	-	-	-	-	-	98,69,50,343	As per the documents shared with us, the Corporate Guarantees dated 05.07.2011 and 13.04.2015 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Bank on behalf of M/s Ansal API Infrastructure Limited and M/s Ansal Hitech Township Limited respectively were uninvoked as of the date of initiation of CIRP i.e. 19.10.2023. No supporting document has been provided by the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. , in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee
3	Indian Bank (Pursuant to Corporate Guarantee for Ansal API Infrastructure Limited)	01-11-2023	64,15,05,686	-	-	-	-	-	-	-	-	-	64,15,05,686	As per the documents shared with us, the Corporate Guarantees dated 05.07.2011 and 13.04.2015 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Bank on behalf of M/s Ansal API Infrastructure Limited and M/s Ansal Hitech Township Limited respectively were uninvoked as of the date of initiation of CIRP i.e. 19.10.2023. No supporting document has been provided by the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. , in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee
4	Canara Bank (Pursuant to Corporate Guarantee for Ansal API Infrastructure Limited)	03-11-2023	1,16,30,60,697	-	-	-	-	-	-	-	-	-	1,16,30,60,697	As per the documents shared with us, the Corporate Guarantee dated 05.07.2011 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Canara Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the date of initiation of CIRP i.e. 19.10.2023. No supporting document has been provided by the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. , in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee
5	Indian Overseas Bank (Pursuant to Corporate Guarantee for Ansal API Infrastructure Limited)	02-11-2023	52,56,05,312	-	-	-	-	-	-	-	-	-	52,56,05,312	As per the Claim Form dated 02.11.2023 submitted by Indian Overseas Bank, the Corporate Guarantee issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Overseas Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the date of initiation of CIRP i.e. 19.10.2023. No supporting document has been provided by the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee.
6	Punjab National Bank (Pursuant to Corporate Guarantee for Ansal API Infrastructure Limited)	08-04-2024	25,84,22,819	-	-	-	-	-	-	-	-	-	25,84,22,819	As per the Claim Form dated 08.04.2024 submitted by Punjab National Bank, the Corporate Guarantee issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Punjab National Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the date of initiation of CIRP i.e. 19.10.2023. No supporting document has been provided by the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee.
Total			6,53,66,97,987	2,91,71,53,130	-	-	-	-	55.16%	-	-	-	3,61,95,44,857	